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Title : Statement regarding status of implementation of recommendations contained in the Second, Third, Fourth and Fifth Reports of Standing Committee on Defence.

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE): Sir, with your permission, I want to make a statement regarding the Status of Implementation of the Recommendations contained in the 2nd, 3rd, 4th and 5th Reports of the Standing Committee on Defence (14th Lok Sabha).

I am making this statement on the status of implementation of the recommendations contained in the 2nd, 3rd, 4th and 5th Reports of the Standing Committee on Defence (14th Lok Sabha) in pursuance of the direction 73A of the hon. Speaker, Lok Sabha *vide* Lok Sabha Bulletin – Part II dated September 01, 2004.

The 2nd Report of the Standing Committee on Defence (14th Lok Sabha) was presented to the Lok Sabha on 25.4.2005. The 3rd and 4th Reports were presented on 26.4.2005 and 5th Report was presented on 10.5.2005.

The 2nd Report relates to examination of Demands for Grants of Ministry of Defence for the year 2005-2006. Third Report is on Action Taken by Government on the recommendations contained in the 1st Report of the Committee (14th Lok Sabha) on the Demands for Grants of the Ministry of Defence for the year 2004-2005. Fourth Report is on Action Taken by the Government on the recommendations contained in the 20th Report of the Committee (13th Lok Sabha) on 'Welfare of Servicemen and Ex-Servicemen'. The Fifth Report is on the 'Cantonments Bill, 2003'.

Action Taken Statements on the recommendations and observations contained in the 2nd, 3rd and 4th reports of the Committee had been sent to the

* Also placed in Library. See No. LT 3240/05.

Standing Committee on Defence on 22.8.2005. Action Taken Statement on the 5th Report has not yet been sent[\[ak16\]](#).

The Second Report contains 33 recommendations, the Third contains 12 recommendations, and the Fourth Report contains 12 recommendations where action is called for on the part of the Government. These recommendations pertain to various issues as detailed in column 2 of the Annexures I, II and III respectively of my statement. The Fifth Report is about various amendments suggested by the Standing Committee on Defence on the Cantonments Bill, 2003.

The present status of implementation of the various recommendations made by the Committee in their Second, Third and Fourth reports is indicated in the Annexures I, II and III respectively to my Statement which is laid on the Table of the House. I would not like to take the valuable time of the House to read out all the contents of these Annexures. I would request that this may be considered as read. As regards implementation status of the Fifth Report relating to Cantonments Bill, 2003, necessary Cabinet Note has been prepared and the same will be sent for consideration of the Cabinet shortly.
